

PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Sub: HIGH COURT OF ANDHRA PRADESH - ESTABLISHMENT- Re-employment of Dr. Sattaru Rajani, District and Sessions Judge (Retired), who worked as Special Judge for the offences under POCSO Act, Vijayawada, to the post of 'Editor in the cadre of District Judge', High Court of Andhra Pradesh - **Reg.**

Read: 1.G.O.Ms.No.48, Finance (HR.V) Department, dated 23.04.2018.

2.G.O.Ms.No.89, Law (L AND LA&J-Home -Courts-A) Department, dated 29.05.2025.

Order :ROC No.1349/2026-Estt., dated 03.09.2026.

The Hon'ble Chief Justice is pleased to pass the following order:-

Under Rule 5 of the Service Rules of High Court of Andhra Pradesh, 2025, **Dr. Sattaru Rajani**, District and Sessions Judge (Retired), who worked as Special Judge for the offences under POCSO Act, Vijayawada, is re-employed as '**Editor in the cadre of District Judge**', High Court of Andhra Pradesh, for a period of two years or until the appointee attains the age of sixty-five (65) years, whichever is earlier, with effect from the date of joining duty.

The pay and allowances of the officer will be paid in accordance with the Government Order in the reference 1st cited.

The appointment is liable to be terminated forthwith without assigning any reason and without prior notice, if the performance, conduct or suitability of the appointee is found unsatisfactory.


REGISTRAR GENERAL

To

Dr. Sattaru Rajani,
District and Sessions Judge (Retired),
Vijayawada.

Copy to:

1. The Principal Secretary to the Hon'ble the Chief Justice (for placing before the Hon'ble Chief Justice).
2. All the P.Ss to the Hon'ble Judges (for placing before their Lordships).
3. All the Registrars, High Court of Andhra Pradesh, Amaravati.
4. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh.
(with a request to direct the concerned to upload the above proceedings on the High Court's website).

5. All the Officers of the High Court of Andhra Pradesh.
6. All the Section Officers/Section Heads, High Court of Andhra Pradesh, Amaravati.
7. All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same to the Judicial Officers working under their control).
8. The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
9. The Member Secretary, A.P. State Legal Services Authority, Amaravati.
10. The Secretary, A.P. High Court Legal Services Committee, High Court Buildings, Amaravati.
11. The Secretary to Governor for the state of Andhra Pradesh.
12. The Chief Secretary to the Government, Government of Andhra Pradesh.
13. The Secretary to Government, Law (L.A. & J – Home Courts) Department, Government of Andhra Pradesh.
14. The Advocate General, Andhra Pradesh.
15. The Secretary, Bar Council of Andhra Pradesh.
16. The Public Prosecutors, High Court of Andhra Pradesh.
17. The Accountant General, State of Andhra Pradesh, Vijayawada.
18. The Pay & Accounts Officer, Mangalagiri.